

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT: DELHI.

FIR No.119/19

PS: Mundka

State Vs. Rajesh @ Rinku

U/s 395/397/506/34 IPC & Sec. 25/27/54/59 Arms Act

25.08.2020

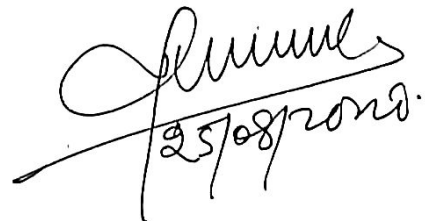
The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.Garurav Vats,Ld.counsel for applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused Rajesh @ Rinku for grant of regular bail, is listed today for argument.

Reply to the above application already received on behalf of IO Inspector Bishambhar Dayal alongwith previous involvement report of applicant/accused.

Ld. Counsel for the applicant/accused submits that the applicant/accused was formally arrested in this case on 06.09.2019 at Jhajjhar Jail, Haryana as at that time he was already undergoing in JC in some other case. He also submits that the applicant/accused has not been identified by the complainant in the TIP. He also submits that the presence of applicant/accused is not shown in the CCTV footage also. He further submits that no recovery has been effected from the applicant/accused. He

  
25/08/2020

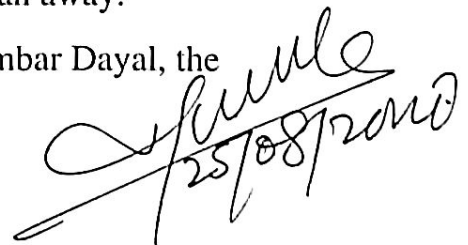
further submits that the applicant/accused has been falsely implicated in the present case. He also submits that the applicant/accused is on bail in other cases in which the applicant/accused is shown to be involved.

Ld. Addl. PP for the State submits that the matter is at the very initial stage and as yet the charge has not been framed in this case. He further submits that the applicant/accused as well as other co-accused persons have committed Dacoity with deadly weapons. He further submits that the applicant/accused is also involved in other serious offences. Ld. Addl. PP has opposed the bail application.

I have considered the above submissions and perused the file.

The allegation against the applicant/accused and other co-accused are that in the intervening night of 24/25-03.2019 at about 12:00 A.M. (mid night), when the complainant Pankaj Sharma was counting daily cash amount in cash cabin of the company, he heard some noise of shouting from outside and on that he looked through the cabin glass and found that there were some boys who were possessing arms in their hands and attacking the company's staff members and taking them inside the Warehouse of the company and in the meanwhile, out of them three boys came inside the cash cabin and pushed him out from the cabin forcefully and hit on his head by arms. As such he (complainant) sustained several injuries. It is also alleged that after that all the employees were taken in a corner of the Warehouse on gun point by other accused persons and looted company's amount of Rs.22 lacs and after that they ran away.

As per the reply of IO Inspector Bishambar Dayal, the

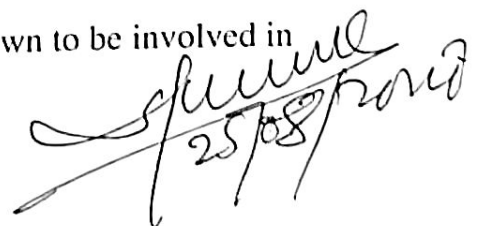
  
25/08/2019

present applicant/accused found absconded from his address i.e. in Haryana, immediately after the incident of the present case and he was arrested after a gape of five months by Haryana Police. It is also mentioned in the reply that during course of investigation, Rs.18,500/- were recovered at the instance of applicant/accused Rajesh @ Rinku, which was a part of looted amount. Further it is mentioned in the reply that as per CDR of accused persons, it was found that all the accused were in constant touch with each other and on the day of incident their location was also found in the same area i.e. Chanchal Park, where they conspired about the incident. During the course of investigation, efforts were made by the police to trace absconding applicant/accused Rajesh @ Rinku and three of his other associates and it was found that applicant/accused was arrested by Haryana Police in case FIR No.223/19 P.S. Asauda, District Jhajjhar, Haryana and in FIR No.166/19 P.S. Linepar, Bahadurgarh, Haryana and accordingly, thereafter, the applicant/accused was formally arrested in the present case on 03.09.2019.

As per reply, the applicant/accused is shown to be involved in three other cases apart from the present case.

Perusal of file shows that the supplementary charge sheet qua the applicant/accused Rajesh @ Rinku has been filed on 03.03.2020 in this court. Matter is at the stage of argument on the point of charge.

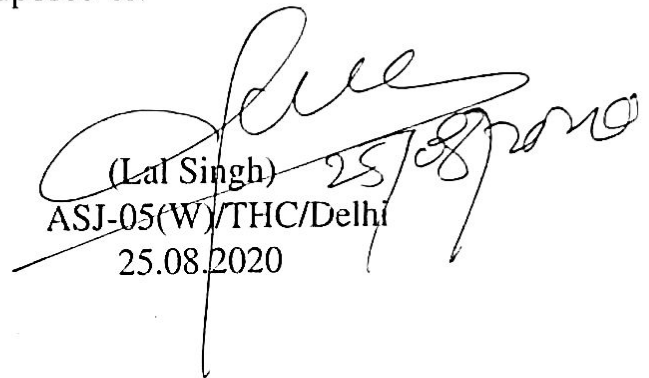
The offence alleged against the applicant/accused is very serious in nature. The matter is at the initial stage as the charge has not been framed as yet. The applicant/accused is also shown to be involved in

Handwritten signature and date: 25/08/2019

other serious offences.

Therefore, keeping in view of the above facts & circumstances as well as considering the gravity of the offence, no ground is made out for grant of regular bail at this stage. As such the application is dismissed.

The application is accordingly disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020



IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT: DELHI.

Bail Application No.1813  
FIR No.342/20  
PS: Mundka  
State Vs. Naseen  
U/s 308/34 IPC

25.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Parveen Vashistha, Ld. counsel for applicant/accused.

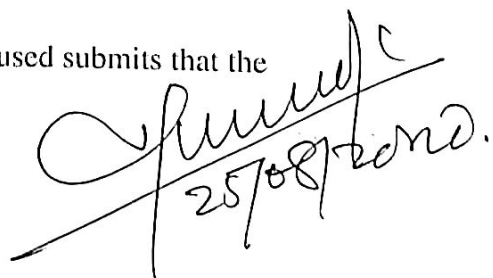
This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Ld. Counsel for the applicant/accused submits that though this matter is listed for hearing through VC, however, he is unable to join VC due to some technical problem in his mobile phone and hence, he may be heard physically in this matter.

Reply to the above application has been received on behalf of SI Lahit Kumar, P.S. Mundka alongwith previous involvement report.

Ld. Counsel for the applicant/accused submits that co-accused namely Rajesh has already been granted regular bail on 19.08.2020 by Ld. ASJ/Special Judge, NDPS, West, Delhi. Copy of said order dated 19.08.2020 also annexed with the application. He also submits that other co-accused namely Sunil Kumar has also been granted interim bail on 06.08.2020 by Ld. ASJ-02, West, THC, Delhi.

Ld. Counsel for the applicant/accused submits that the

  
25/08/2020.

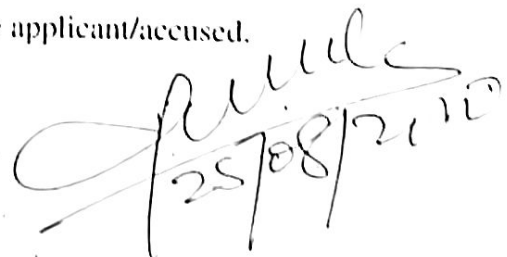
complainant is also close relative of the accused persons. Ld. Counsel for the applicant/accused submits that the present applicant/accused was arrested in this case on 03.07.2020. He also submits that there is no one in the family of the applicant/accused except his daughter, as the wife of the applicant/accused has already expired. He further submits that other co-accused namely Rajesh @ Raja is already on regular bail and hence, on the ground of parity also the present applicant/accused may be granted bail.

Ld. Addl. PP for the State submits that parity does not exist in this case as one of the co-accused is stated to be on interim bail on medical ground and other co-accused is on regular bail. Ld. Addl. PP has opposed the bail application.

I have considered the above submissions and perused the reply.

As per the reply SI Lahit Kumar the allegation against the applicant/accused are that complainant Sanjeev Kumar gave a written complaint against the applicant/accused as well as other co-accused persons, in P.S. Mundka alleging that accused persons namely Rajesh @ Raja, Sunil and Naseen have beaten him, his brother Rajesh and his niece Ritu by Jaily (agriculture equipment) due to which he and his niece sustained injuries.

Further, as per reply the MLCs of injured Sanjeev and Ritu were obtained and as per which the nature of injuries are simple. It is also mentioned that the nature of injury of injured Rajesh S/o Deep Chand could not be given as the injured did not attend the ENT OPD as advised by the doctor of SGMH, Mangolpuri, Delhi. As per reply, there is no previous involvement of accused. Even as per previous involvement report also, except the present case no other case is shown against the applicant/accused.

Handwritten signature and date: 25/08/2020

Thus, keeping in view all the above facts & circumstances as well as considering the fact that the other co-accused namely Rajesh @ Raja is already on regular bail, the present applicant/accused is also deserves to be enlarged on bail.

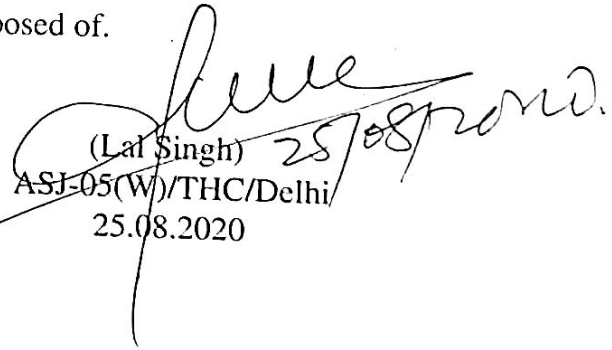
Accordingly, the applicant/accused Naseen is admitted on bail subject to furnishing bail bond in the sum of Rs.50,000/- with one surety in the like amount to the satisfaction of concerned MM/Duty MM.

The applicant/accused shall not temper the evidence in any manner and also he shall not come into contact with any of the witness in this case. Further, the applicant/accused shall not threaten or intimidate the witnesses of this case.

Copy of this order be sent to SHO concerned as well as concerned jail superintendent.

Copy of this order be also sent to concerned MM/Duty MM.

The application is accordingly disposed of.

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi/  
25.08.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST  
DISTRICT, TIS HAZARI COURTS, DELHI**

**Bail Application No. 1622**

**FIR No. 715/2020**

**PS Ranhola**

**U/s 498A IPC & Section 4 Muslim Women Protection Act  
State Vs. Pramod Singh Tomar**

25.08.2020

**The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

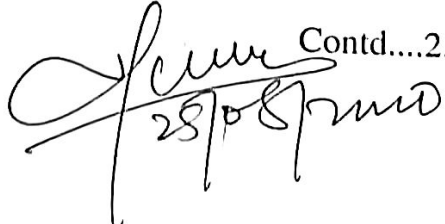
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Rishi Pal Singh, Ld. Counsel for the  
applicant/accused through VC.  
Sh. R.K.Singh, Id. counsel for the complainant.

This application u/s 438 Cr.P.C. has been filed on behalf of the applicant/accused for grant of anticipatory bail.

Reply to the above application already filed.

Ld. Counsel for the applicant/accused submits that the applicant/accused has already joined the investigation. He further submits that the applicant/accused has earlier suffered from Covid-19 ailment and now he has recovered and at present, he is taking post care precautions.

At this stage, parties submit that the matter is likely to be settled between the parties and hence, they are seeking some time for the same.

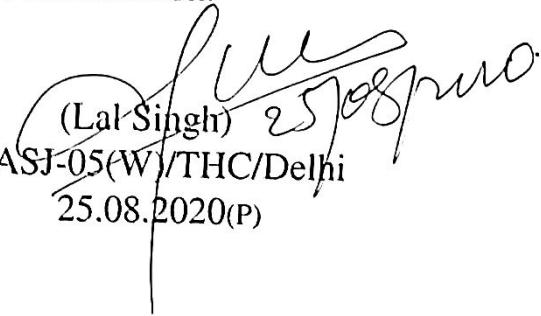
  
Contd....2.  
25/08/2020

: 2 :

At the joint request of parties, matter is adjourned for 08.09.2020.

In the meanwhile, interim protection already granted to the applicant/accused is continued till the next date of hearing.

Put up on 08.09.2020 for consideration.

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi  
25.08.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT: DELHI.

Bail Application No.1445

FIR No.290/20

PS: Nihal Vihar

State Vs. Sagar

U/s 392/452/34/269/188/34 IPC & Sec. 25/54/59 Arms Act.

25.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

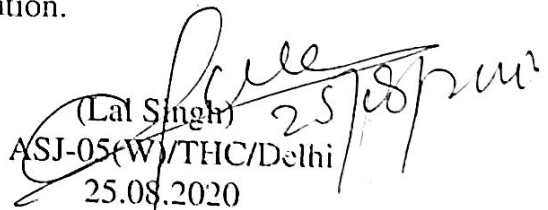
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Vikas Bhatia, Ld. counsel for applicant/accused.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of bail, is listed today for arguments.

Ld. Counsel for the applicant/accused submits that charge sheet has been filed in the court of concerned magistrate.

Let TCR be requisitioned for next date of hearing.

Put up on 28.08.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT: DELHI.

Bail Application No. 1586  
FIR No.274/19  
PS: Anand Parbat  
State Vs. Krishan Kumar  
U/s 498A/406/304B/494/34 IPC

25.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh.Praveen Goswami, Ld. counsel for applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for arguments.

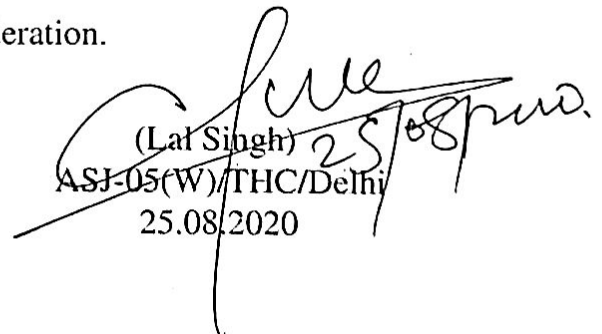
Ld. Counsel for the applicant/accused submits that on 13.08.2020 charge sheet was summoned by Ld. ASJ-09, West, for 20.08.2020 and after that on 20.08.2020, matter was adjourned for today. He submits that the charge sheet has already been filed in this case before the concerned MM. He submits that TCR/charge sheet be summoned for next date of hearing.

Today TCR is not received.

At the request of Ld. Counsel of the applicant/accused, matter is adjourned for 29.08.2020.

TCR/charge sheet be requisitioned for next date of hearing.

Put up on 29.08.2020 for consideration.

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi  
25.08.2020

**FIR No. 318/2018**  
**PS Patel Nagar**  
**U/s 147/148/149/186/307/353/34 IPC**  
**State Vs. Lakhvinder Singh @ Suresh**

25.08.2020

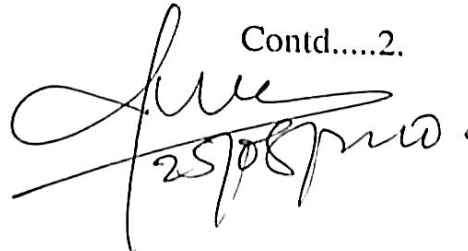
**The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.R.R.Jha, Ld. Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. as filed on behalf of the applicant/accused for grant of interim bail, is listed for consideration.

Fresh reply has been received on behalf of SI Satyavir Singh and as per which, the medical documents of mother of the applicant/accused namely Raj Kumari were verified from Acharya Bhikshu hospital, Moti Nagar, Delhi and same were found genuine. However, in the reply, there is no mention if any surgery etc. of the mother of the applicant/accused is to be performed.

As per reply dt. 14.08.2020 of SI Satyavir Singh, PS Patel Nagar, the medical documents of mother of the applicant/accused namely Raj Kumari in which the doctor has mentioned severe Asthmatic disease in the treatment document,

Contd.....2.  




: 2 :

which is not a major disease. It is also reported by SI Satyavir Singh that the applicant/accused has filed many bail applications for different reasons. It is also mentioned in the reply dt. 14.08.2020 that the applicant/accused Lakhvinder Singh @ Suresh is a desperate criminal.

At this stage, Id. Counsel for the applicant/accused submits that he wants to withdraw the present application and he may be permitted to withdraw the same.

In view of the above, the present application is dismissed as withdrawn.

The application is accordingly disposed of

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020(P)

FIR No. 629/2018  
PS Punjabi Bagh  
U/s 302/120B IPC  
State Vs. Jitender @ Jitu

25.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Pradeep Kumar Anand, Id. Counsel for the  
applicant/accused.  
IO/Insp. Pankaj Kumar in person.

This application u/s 439 Cr.P.C. is taken up today on the urgent application dt. 05.08.2020, as filed by the applicant/accused for disposal of the application u/s 439 Cr.P.C., as filed by the applicant/accused before lock-down.

Though this case was listed for today for hearing through Video conferencing, however, Id. Counsel for the applicant/accused appeared in person physically and requested to hear him physically in this matter for today.

Today, IO/Insp. Pankaj Kumar has filed reply to the urgent application for disposal of application u/s 439 Cr.P.C.

IO also submits that he has already filed reply to the main application u/s 439 Cr.P.C. before lock-down.

Partly heard.

Put up on 02.09.2020 for further arguments.

(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020(P)

*Lal Singh*  
25/08/2020

Case No. 57173/2016

FIR No. 01/2015

PS Nihal Vihar

U/s 302/34 IPC & 25/27 Arms Act

State Vs. Sanjay Kumar & others

25.08.2020

The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Harsh Priya Singh and Sh. Arpit Bhalla, Ld.  
Counselors for the applicant/accused Rahul Bhardwaj  
through VC.

This application as filed on behalf of the applicant/accused **Rahul Bhardwaj** for cancellation of NBW, is listed today for consideration.

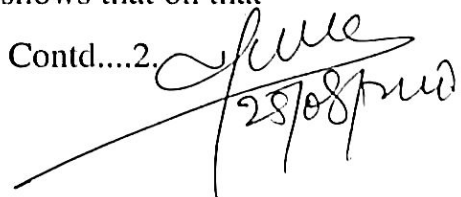
Ld. Counselors for the applicant submits that the main case is pending adjudication in this Court.

Application is taken up alongwith main file.

Perusal of the file shows that the applicant/accused Rahul Bhardwaj was on bail in this case, however, on 18.02.2020, the applicant/accused Rahul Bhardwaj did not appear and hence, NBW was issued against him for 23.03.2020.

Perusal of order sheet dt. 23.03.2020 shows that on that

Contd....2.

A handwritten signature in black ink, followed by the date '25/08/2020' written below it.

: 2 :

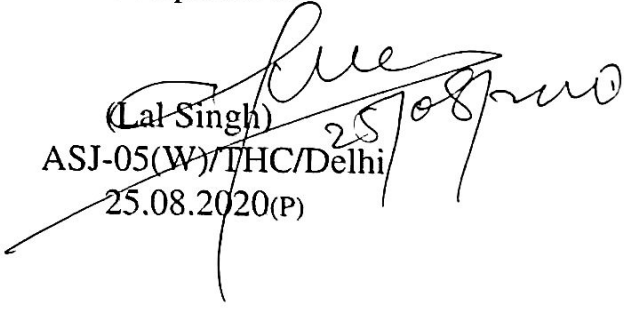
day also, the applicant/accused was not present and NBW issued against him was also not received back and hence, fresh NBW was issued against him on 23.03.2020 for 24.07.2020.

Ld. Counsel for the applicant/accused submits that on 18.02.2020, accused could not appear as on that day, he was out of station and he informed his counsel about the same but the counsel could not reach the court in time and hence, in these circumstances, exemption application could not be moved.

In view of the above facts & circumstances, NBW issued against the applicant/accused Rahul Bhardwaj is hereby cancelled. Surety is restored.

Necessary robkar be issued.

Accordingly, the application is disposed of.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT: DELHI.

FIR No.58/20

PS: Mundka

State Vs. Ashok Kumar

U/s 374/397/459/34 IPC & Sec.25/27/54/59 Arms Act.

25.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

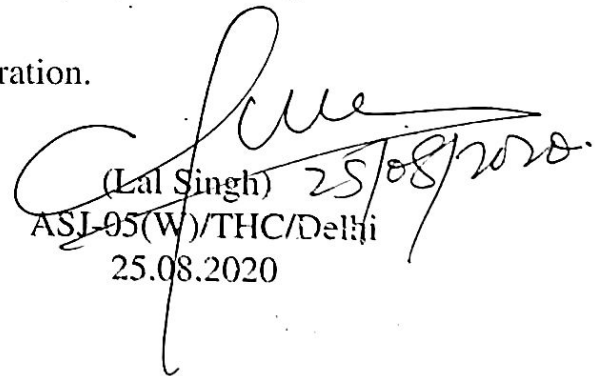
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Harsh Vardhan Sharma, Ld. counsel for applicant/  
accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of interim bail.

Reply not received as yet.

Issue notice to IO/SHO concerned to file reply to the above application as well as to file report regarding previous involvement of applicant/accused, returnable for 28.08.2020

Put up on 28.08.2020 for consideration.

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi  
25.08.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT: DELHI.

Bail Application No.1695  
FIR No. 375/20  
PS: Mundka  
State Vs. Praveen  
U/s 33/38/58 Delhi Excise Act.

25.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Harsh Vardhan Sharma, Ld. counsel for  
applicant/accused through VC.

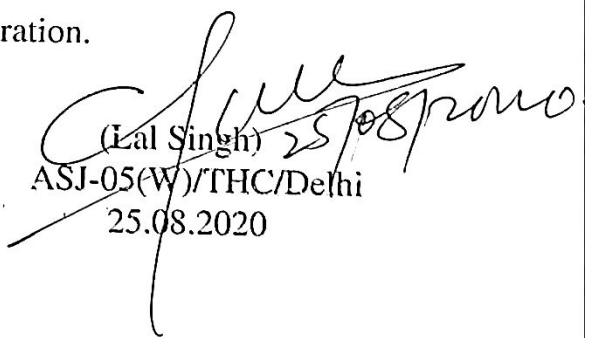
This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

Reply to the above application already filed.

Ld. Addl. PP submits that some assistance of IO is required in this case.

Issue notice to the IO of the case, returnable for 28.08.2020.

Put up on 28.08.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020

Case No. 57810/2016

FIR No. 882/2015

PS Nihal Vihar

State Vs. Parveen & others

25.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.  
Accused Anil is on interim bail and present in the Court today.  
None for other accused persons.

Matter is at the stage of final arguments.

Perusal of the file shows that in this case, accused Manoj @ Judi was P.O.

Further, perusal of the file shows that all the other five accused persons were in J.C. before lock-down. However, on 21.07.2020, Id. Counsel for the accused Anil submitted that accused Anil is on interim bail and today also, accused Anil is present in the Court.

None appeared for other accused persons for addressing final arguments despite of notice issued on 21.07.2020 to their respective counsels for joining the proceedings through VC for today.

Therefore, in the interest of justice, matter is adjourned for 24.09.2020.

Fresh notices be issued to the Id. Counsels for the accused persons to join the proceedings through VC on the next date of hearing for final arguments.

Put up on 24.09.2020 for final arguments.

(Lal Singh)  
ASI-05(W)/CHC/Delhi  
25.08.2020 (P)

IN THE COURT OF SH. LAL SINGH, ASJ-05,  
WEST DISTRICT, TIS HAZARI COURT, DELHI.

Bail Application No.1807

FIR No. 690/20

PS: Nihal Vihar

State Vs. Mohd. Sakib

U/s 498A/304B/34 IPC

25.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

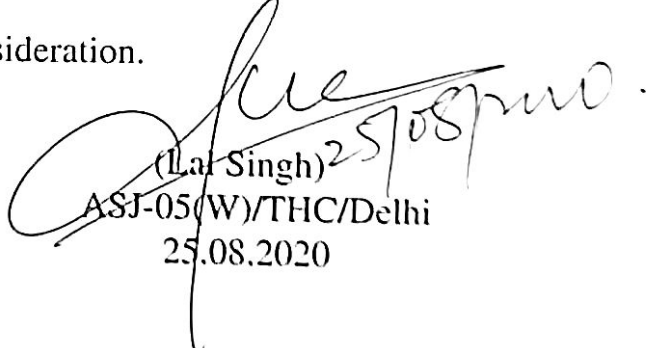
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. C.P. Dubey, Ld. counsel for applicant/accused.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

At this stage, Naib Court submits that reply has not been received in this case.

Issue notice to IO/SHO concerned to file reply, returnable for 03.09.2020.

Put up on 03.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020



IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT: DELHI.

Bail Application No.1688  
FIR No.853/19  
PS: Nihal Vihar  
State Vs. Laxmi Narayan @ Bittoo  
U/s 380/457/411/34 IPC  
25.08.2020

The undersigned is performing duty pursuant to circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. N.K. Dhama, proxy counsel for counsel for applicant/ accused.  
IO ASI Raj Kumar in person.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of regular bail, is listed today for argument.

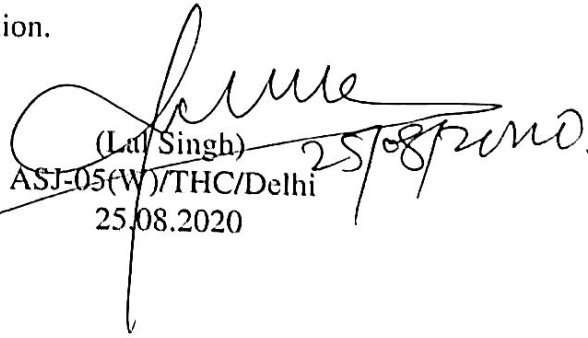
TCR/charge sheet file, is received from the court of Sh. Pankaj Arora, Ld. MM-03, West, THC.

At the very outset, Ld. Proxy counsel for applicant/accused submits that today main counsel Sh.Manish Sharma, Advocate is not available as he has gone to attend the last rites of mother of his friend and hence, he is seeking adjournment.

At the request of proxy counsel for applicant/accused, matter is adjourned for 28.08.2020.

TCR/charge sheet file, be sent back to the concerned court and same be requisitioned again on next date of hearing i.e. 28.08.2020.

Put up on 28.08.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020

**IN THE COURT OF LAL SINGH: ASJ-05 : WEST  
DISTRICT, TIS HAZARI COURTS, DELHI**

**Bail Application No. 1812  
FIR No. 11863/2020  
PS Ranhola  
U/s 379 IPC  
State Vs. Rohit @ Sonu Jigra**

25.08.2020

**The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Vikram Phogat, Ld. Counsel for the  
applicant/accused through VC.

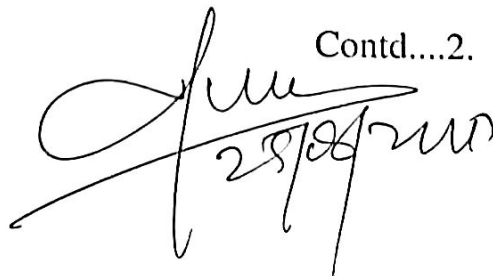
This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of bail.

Though this matter was listed for physically hearing, however, Id. Counsel for the applicant/accused submits that he want to join the proceedings through VC and he may be heard through VC.

Reply to the above application is received on behalf of ASI Tara Chand PS Ranhola alongwith previous involvement report.

Alongwith the application, copy of order dt. 06.08.2020 of the Id. ASJ-01, FTC/West, THC also annexed, whereby the bail application of the applicant/accused was dismissed on 06.08.2020.

Contd....2.



: 2 :

In the previous involvement report as annexed alongwith the reply, number of cases has been mentioned in which accused is involved, however, the copy of the previous involvement report is not properly legible.

Ld. Counsel for the applicant/accused submits that co-accused is already on bail and he was granted bail for about 1½ months ago.

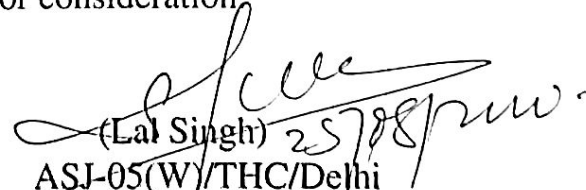
However, copy of order of bail of co-accused has not been annexed alongwith the present application and moreover, the date has also not been mentioned as to when the co-accused was granted bail.

Therefore, some clarification is required from the IO.

At this stage, ld. Counsel for the applicant/accused also seeks some time for placing the copy of bail order of co-accused.

Issue notice to the IO to appear through VC or in person on the next date of hearing i.e. 29.08.2020.

Put up on 29.08.2020 for consideration

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi  
25.08.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT: DELHI.

FIR No.211/17  
PS: Moti Nagar  
State Vs. Aas Mohd.  
U/s 392/397/411/34 IPC

25.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.

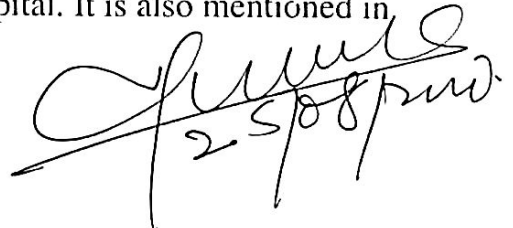
Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Praveen Dabas, Ld. counsel for applicant/accused through VC.

This application U/s 439 Cr.P.C., as filed on behalf of applicant/accused for grant of interim bail, is listed today for consideration.

Ld. Counsel for the applicant/accused submits that the main case in the present case is pending adjudication in this court.

Fresh medical report dated 21.08.2020 has been received from Medical Officer I/C, Jail Dispensary, Jail No.1, Tihar, through Dy. Superintendent, Central Jail No.1.

As per medical report the applicant/patient is under review and treatment in CJ, Central Jail no.1 and his treatment as advised by DDU hospital, is in continuation. Further, he is advised to continue the medication as prescribed on 10.08.2020 and for further follow-up in surgery OPD at DDU Hospital after one week and he is being provided with the medical diet as advised by DDU hospital. It is also mentioned in,

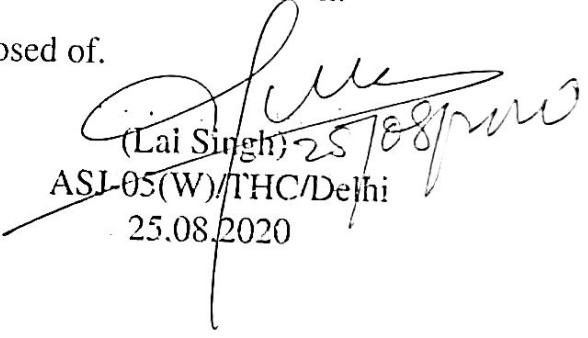
  
25/08/2020

the report that the general condition of the patient/inmate is stable on medication and all medicines are being provided to him from jail dispensary.

At this stage, Ld. Counsel for the applicant/accused submits that he is not pressing the present application and he is withdrawing the present application as no date of surgery has been fixed as yet and he may be permitted to withdraw the same.

In view of the above submissions of Ld.Counsel for the applicant/accused, the present application is dismissed as withdrawn.

Application is accordingly disposed of.

  
(Lai Singh) 25/08/2020  
ASL-05(W)/THC/Delhi  
25.08.2020

**CR No. 366/2019**

**Dr. Jyoti Thapar Vs. State & Anr.**

**25.08.2020 :**

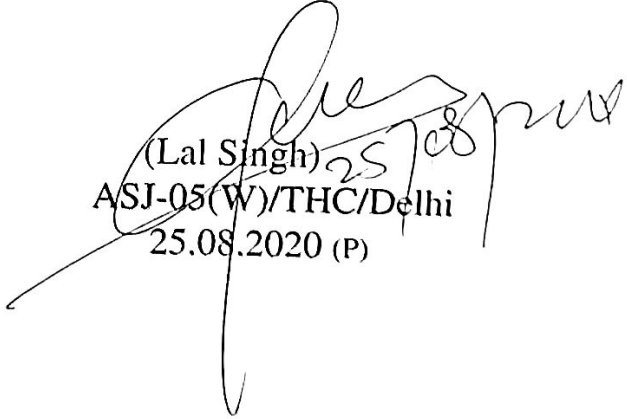
**Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.**

**Present :** None for the Petitioner.  
Sh.M.A.Khan, Id. Addl.P.P. for the State/respondent no.1 through VC.  
None for respondent no.2.

Matter is listed today for argument through VC.

As none appeared for the Petitioner as well as for respondent no.2, therefore, matter is adjourned for 22.10.2020.

Put up on 22.10.2020 for arguments.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020 (P)

**FIR No. 99/2018**  
**PS Ranjit Nagar**  
**U/s 392/397 IPC**  
**State Vs. Arjun @ Hakla**

25.08.2020

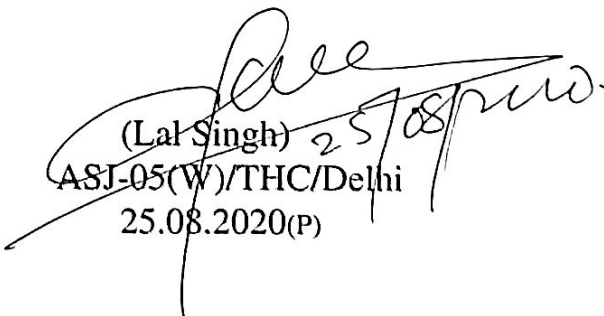
**The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.R.P.Sarwan Ld. Legal aid Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of regular bail.

At the request of Id. Legal aid counsel for the applicant/accused, matter is adjourned for 03.09.2020.

Put up on 03.09.2020 for consideration.

  
(Lal Singh) 25/8/2020  
ASJ-05(W)/THC/Delhi  
25.08.2020(P)

**FIR No. 99/2018**  
**PS Ranjit Nagar**  
**U/s 392/397 IPC**  
**State Vs. Arjun @ Hakla**

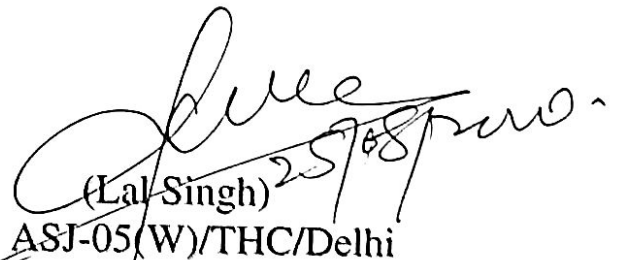
25.08.2020

**The undersigned is performing duty pursuant to the circular/duty roster dated 16.08.2020 of Ld. District & Sessions Judge, West, Tis Hazari Courts, Delhi.**

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Sh.Zia Afroz, Proxy Counsel for Counsel for the applicant/accused through VC.

Proxy counsel submits that inadvertently his associate has filed the present application u/s 439 Cr.P.C., though the similar application was already filed by him before the present application and the present application will be withdrawn by main counsel on the next date of hearing.

Accordingly, put up on 03.09.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020(P)



Case No. 25/2018

FIR No. 554/2017

PS Ranhola

State Vs. Amit @ Rajnesh & Anr.

25.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.  
None for the accused persons.

Matter is at the stage of P.E.

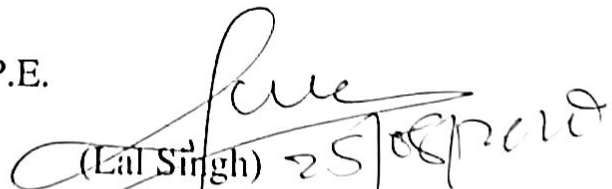
Perusal of the file shows that before lock-down, accused Amit @ Rajnesh was in J.C. and accused Danish was on bail.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed for non joining the proceedings through VC by the accused.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 22.10.2020.

Put up on 22.10.2020 for P.E.

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi  
25.08.2020 (P)

Case No. 58079/2016

FIR No. 386/2016

PS Hari Nagar

State Vs. Hanish Kumar & others

25.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.  
None for the accused persons.  
All the accused persons are on bail, however, they are absent today.

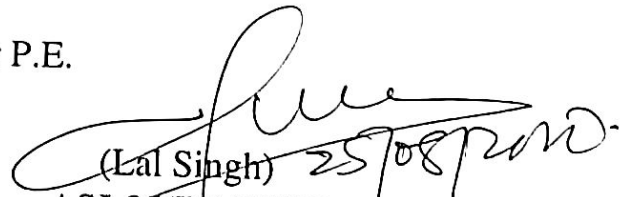
Matter is at the stage of P.E.

Due to present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons, who are on bail, for their non joining the proceedings through VC.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 22.10.2020.

Put up on 22.10.2020 for P.E.

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi  
25.08.2020 (P)

Case No. 56119/2016

FIR No. 513/2014

PS Anand Parbat

State Vs. Jasdeep Singh Kohli

25.08.2020 :

Matter is taken up today in terms of order bearing No. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl.P.P. for the State through VC.  
Sh. J.S.Kalra, Id. Counsel for the accused through VC.  
Accused is on bail in this case, however, today he is absent.

Matter is at the stage of P.E.

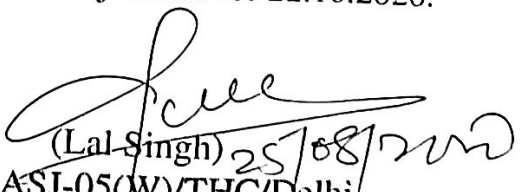
Ld. Counsel for the accused submits that he could not contact the accused and hence, due to this reason, the accused could not join the proceedings through VC today.

In view of the above as well as due to present pandemic situation, no adverse order is being passed against the accused for his non joining the proceedings through VC.

As per order bearing no. 26/DHC/2020 dt. 30.07.2020 of the Hon'ble High Court of Delhi, evidence shall be recorded only in ex-parte and uncontested matters, where the same is required to be tendered by way of affidavit.

In view of the above, the matter is adjourned for 22.10.2020.

Put up on 22.10.2020 for P.E.

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi  
25.08.2020 (P)

Case No.56696/16  
FIR No.85/13  
PS: Khyala  
State Vs. Salamuddin & Anr.

25.08.2020

Matter is taken up today in terms of order bearing No.26/DHC/2020 dated 30.07.2020 and order bearing No.322/RG/DHC/2020 dated 15.08.2020 of the Hon'ble High Court of Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
None for the accused persons.  
Both the accused are on bail, however, today they are absent.

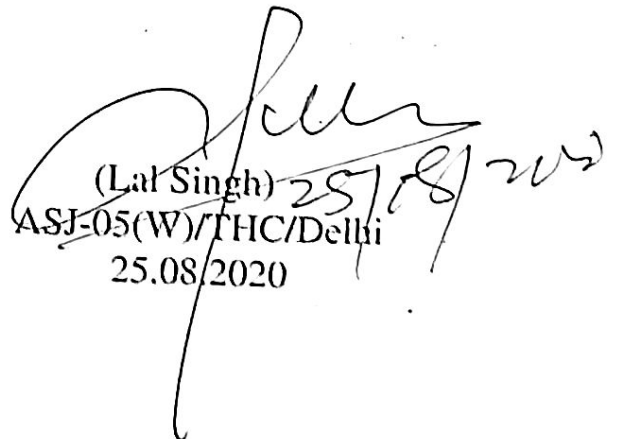
Matter is at the stage of P.E.

In view of the present pandemic situation as well as in the interest of justice, no adverse order is being passed against the accused persons who are on bail, for their non joining of proceedings through VC.

Vide order bearing No.26/DHC/2020 dated 30.07.2020. Hon'ble High Court of Delhi has directed that in the subordinate courts evidence shall be recorded only in ex-parte and uncontested matter, where the same is required to be tendered by way of affidavit.

In view of the above, matter is adjourned for 22.10.2020

Put up on 22.10.2020 for P.E.

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi  
25.08/2020

**FIR No. 195/2018**  
**PS Paschim Vihar**  
**U/s 307/34 IPC & 25/27/54/59 Arms Act**  
**State Vs. Arjun**

25.08.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
Surety Shyam s/o Sh. Jeet Ram in person.

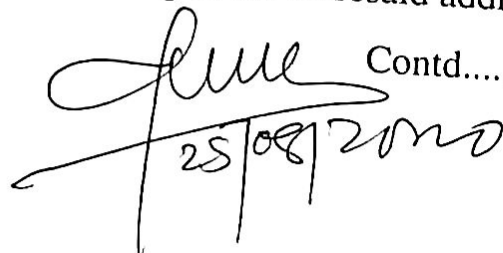
Vide order dt. 06.08.2020, in BAIL APPLN. 1855/2020 titled as Arjun Vs. State, GNCT of Delhi, the Hon'ble High Court of Delhi has granted bail to the accused Arjun on furnishing a personal bond of Rs.25,000/- and a surety of the like amount to the satisfaction of trial Court.

Copy of abovesaid order dt. 06.08.2020 of the Hon'ble High Court of Delhi has already been received in this Court.

Main file is taken up in pursuance to the above order and perusal of the file shows that the matter is pending adjudication in this Court and same is at the stage of P.E.

On 17.08.2020, SHO concerned was directed to verify the document of surety.

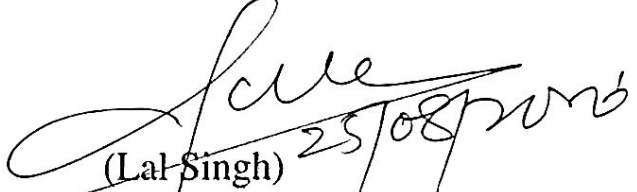
Verification report has been received from SI Ritu Raj and it is mentioned that the surety Shyam s/o Sh. Jeet Ram R/o A-824, Jwala Puri, New Delhi is residing at the aforesaid address for the

  
Contd.....2..  
25/08/2020

: 2 :

last 25 years and accused Arjun is his brother. It is also reported by SI Ritu Raj that he has physically seen the motorcycle bearing no. DL-11-SS-0379 alongwith original RC and the RC of the abovesaid vehicle has been duly verified from the website of M-Parivahan, which shows that the same has been registered in the name of Shyam S/o Jeet Ram.

In view of the above, the bail bond and surety bond is accepted. Original RC of vehicle bearing no. DL-11-SS-0379 in the name of Shyam be taken on record.

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi  
25.08.2020(P)

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT: DELHI.

FIR No.162/15

PS: Ranhola

State Vs. Rakesh Kumar

U/s 302/307/34 IPC

25.08.2020

The undersigned is performing duty pursuant to circular/duty roaster dated 16.08.2020 of Ld.District & Sessions Judge, West, Tis Hazari Courts, Delhi.

Present : Sh. M.A. Khan, Ld. Addl. PP for the State through VC.  
Sh. Anubhav Dubey, Ld. counsel for applicant/accused through VC.

This application U/s 439 Cr.P.C., has been filed on behalf of applicant/accused for grant of regular bail.

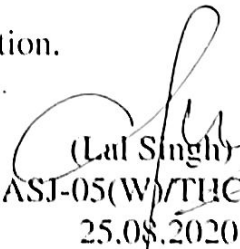
Previous involvement report qua applicant/accused already received on behalf of SI Amit Rathi, P.S. Ranhola.

Ld. Counsel for the applicant/accused submits that in this case four accused are on already on bail.

Proper reply to the above application has not been received as yet.

Issue notice to IO/SHO concerned to file reply to the above application, returnable for 28.08.2020.

Put up on 28.08.2020 for consideration.

  
(Lal Singh)  
ASJ-05(W)/TIC/Delhi  
25.08.2020

IN THE COURT OF SH. LAL SINGH, ASJ-05, WEST DISTRICT,  
TIS HAZARI COURT: DELHI.

RTI No.06/2020

Yashpal Wadhwa Vs. PIO, West

25.08.2020

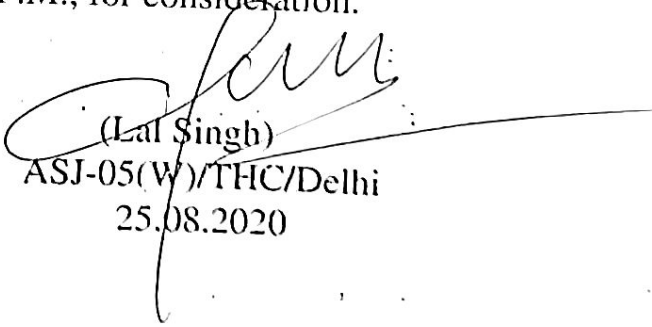
Present : Appellant through his mobile phone on the mobile phone of  
Reader of the court.  
Sh. Dinesh Kumar, Link PIO and Sh. Vijay Kumar, J.A., in  
person.

Fresh reply to the RTI appeal has been filed by Sh.Dinesh  
Kumar, Link PIO, West, Tis Hazari.

Appellant submits that he is out of station and presently he is  
at Yamuna Nagar, Haryana and hence, he could not appear personally in  
the court today. Appellant also submits that he is unable to join the  
proceedings through VC as he does not know how to join VC through  
phone and moreover he also does not know the procedure to download  
CISCO Webex. Appellant seeks adjournment.

Appellant is directed to join the proceedings through VC on  
next date of hearing.

Put up on 01.09.2020 at 2:00 P.M., for consideration.

  
(Lal Singh)  
ASJ-05(W)/THC/Delhi  
25.08.2020



Case No. 164/2019  
FIR No. 629/2018  
PS Punjabi Bagh  
U/s 302/120B IPC  
State Vs. Raju Bhilwari @ Langra & others

25.08.2020

File is taken up today as IO/Insp. Pankaj Kumar has filed supplementary charge-sheet alongwith FSL report.

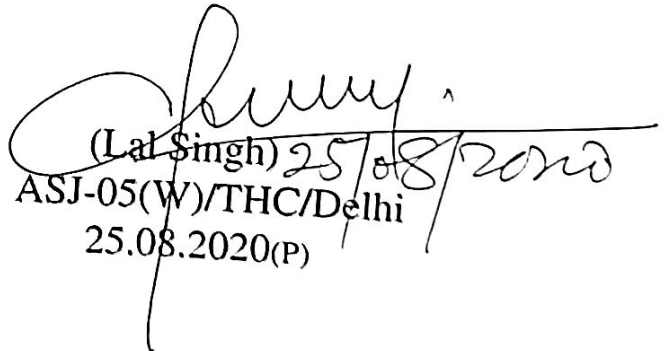
Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.  
IO/Insp. Pankaj Kumar in person.

IO/Insp. Pankaj Kumar has filed supplementary charge-sheet qua FSL report (Ballistic division) alongwith FSL report.

Supplementary charge-sheet alongwith FSL report be taken on record and tagged with the main charge-sheet.

The main case is already listed for 17.09.2020 for arguments on the point of Charge.

Accordingly, put up on 17.09.2020 for the purpose already fixed.

  
(Lal Singh) 25/08/2020  
ASJ-05(W)/THC/Delhi  
25.08.2020(P)